

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3856
ANSWERED ON:17.12.2012
BRICK KILN WORKERS
Gaikwad Shri Eknath Mahadeo;Singh Shri Ratan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to consider brick kiln workers and the workers engaged in stone-breaking, brick-making from fly ash, cement and other materials as construction workers;
- (b) if so, the details thereof including the estimated number of such workers in the country along with the present status of the said proposal;
- (c) the time by which the said proposal is likely to be approved and implemented; and
- (d) the other measures taken/being taken by the Government to improve the working conditions of such workers in the country?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c): The Central Advisory Committee constituted under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 has expressed the view that brick kiln workers and the workers engaged in stone breaking, brick making from fly ash, cement and other materials should be considered as construction workers for the purpose of extending benefits of welfare schemes under the Act. The view of the Central Advisory Committee has been brought to the notice of all State/UT Governments.

The brick kiln work falls under the purview of State Sphere. The information about the estimated number of brick kiln workers in the country is not maintained at Central level.

(d): Various labour laws are directly or indirectly applicable to brick kiln workers. With a view to providing social security to unorganized workers, including brick kiln workers, the Government has enacted the Unorganized Workers' Social Security Act, 2008.